

CENTRAL ELECTRICITY REGULATORY COMMISSION

(Legal Division)

Advance Hearing Schedule for the month of November, 2025

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.11.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	784/MP/2025	JSWRE13L	Petition under Section 79 of The Electricity Act, 2003 and relevant Regulations of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in relation to a change in connectivity from ISTS to INSTS for a 700 MW solar project being set up under NTPC'S request for selection of grid connected Solar Projects of 1500 MW (ISTS-ii) dated 06.12.2023 and power purchase agreement dated 11.10.2024. (On admission)
	2.	737/MP/2025	RSVPL	Petition under Section 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 14.11.2023 executed between Renew Surya Vihaan Private Limited, and Solar Energy Corporation of India Ltd. For the development of 200 MW CTU connected Solar power project, read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that certain events constitute as Change in Law events and for seeking consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event (On admission).
	3.	738/MP/2025	SJVNGEL	Petition under Section 79 (1)(a) and (f) of the Electricity Act, 2003 and Article 9 of the Power Purchase Agreement dated 3.1.2022 seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on Renewable Energy devices and parts by way of Notification No. 8/2021- Central Tax (rate) dated 30.09.2021 issued by Ministry of Finance, Government of India is a Change in Law event and to further direct the Respondent to pay compensation alongwith carrying cost towards additional amount incurred on account such change in law event (On admission) .
	4.	759/MP/2025	ASEJ1PL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 and 16 of the Power Purchase Agreements dated 31.12.2019 executed between Adani Solar Energy Jaisalmer One Private Ltd. and Solar Energy Corporation of India Limited (On admission).
	5.	760/MP/2025	RSVPL	Petition under Section 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 14.11.2023 executed between Renew Surya Vihaan Private Limited, and Solar Energy Corporation of India Ltd. for the development of 200 MW CTU connected Solar power project, read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that increase in the rate of Goods and Services Tax (GST) vide Notification Nos. 08/2021- Integrated Tax (Rate) dated 30.09.2021 and 08/2021- Central Tax (Rate) (2021 GST Notifications) by Ministry of Finance (Department of Revenue) constitute as Change in Law event and for seeking consequent relief qua allowance of the additional expenditure incurred towards such Change in Law event (On admission) .
	6.	775/MP/2025	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking increase in rate of Goods & Service Tax (?GST?) on the supply of renewable energy devices and parts along with supply of other goods and services as change in law event and consequential approval of the costs incurred by the Petitioner due to such change in law event (On admission).
	7.	841/MP/2025	IPCLD	Petition under Section 66 of the Electricity Act, 2003 read with Regulations 17 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy

				Generation) Regulations, 2022 and related provisions, seeking directions against the Respondent, National Load Despatch Centre, regarding the issuance of reduced Renewable Energy Certificates (RECs) to the Petitioner for the FY 2024-25 based on the Renewable Energy Consumption Obligations targets notified by the Ministry of Power, in contravention of the statutory framework established by the Commission. <i>(On admission)</i>
	8.	846/MP/2025	SSUPL	Petition under Section 79 of the Electricity Act, 2003 read with CERC (Indian Electricity Grid Code) Regulations, 2010 and CERC (Indian Electricity Grid Code) Regulations, 2023 seeking compensation (along with interest) for the generation loss suffered due to curtailment / backing down instruction issued by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL) in capacity of STU and Rajasthan SLDC on account of its inadequate transmission system for evacuation of power. <i>(On admission)</i>
	9.	Diary No. 551&552/2025	Amplus	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulations 41 & 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of time for submission of land documents under Regulation 5.8(xi)(b) with directions to Central Transmission Utility of India Ltd. to not take any coercive action in the interregnum in relation to connectivity granted to the Petitioners from Kurnool-III Pooling Sub-station on 6.11.2024(Interlocutory Application seeking urgent hearing of the Petition) <i>(On admission)</i> .
	10.	776/AT/2025	RUMSL	Petition under section 63 of the Electricity Act, 2003 for adoption of tariff for the 170 MW grid connected solar photovoltaic power project selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution No.27/01/2023-RCM) issued by the Ministry of Power, Government of India on 28.7.2023.
	11.	773/AT/2025	NHPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of Tariff for ISTS Grid connected Solar Power Projects of 1200 MW with 600 MW/2400 MWh Energy Storage System (ESS) and with additional capacity up-to 1200 MW with "Greenshoe Option" on anywhere in India basis selected through Competitive Bidding Guidelines issued by Ministry of Power, Government of India on 9.6.2023 and its amendments thereof.
	12.	225/MP/2023	JKTL-1	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and Article 12 of the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited seeking extension of SCOD due to Force Majeure events and consequential relief to offset the adverse effect of the Force Majeure events and Change in Law events.
	13.	543/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under System Strengthening - XI in Southern Region.
	14.	634/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region.
	15.	596/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset comprising of Asset-I: Vallur TPS-Melakottaiyur 400kV D/C line and Asset-II: Chittoor-Thiruvallam 400kV D/C Quad line and new 400kV Thiruvallam SS along with 1X63 MVar Bus reactor at Thiruvallam SS and associated bays and equipments at Thiruvallam and Chittoor

				under "Supplementary Transmission System associated with Vallur TPS in Southern Region.
	16.	590/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Sub-station extension works associated with transmission system required for evacuation of power from Kudgi TPS (3 X 800 MW in Phase -I) of NTPC Limited in Southern Region.
	17.	606/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with Common System associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-A in Southern Region.
	18.	486/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset-I (HVDC portion) and Combined Asset-2 (AC portion) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #3: Pugalur-Trichur 2000MW VSC based HVDC System in Southern Region.
	19.	600/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Combined asset under Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA generation projects in Srikakulam Area-Part-C in Southern Region & Eastern Region.
	20.	610/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset: 2 Nos. of 400 kV GIS Line bays at Chamara Sub-station under Northern Region.
	21.	576/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Static VAR Compensator (SVCs) in Northern Region.
	22.	478/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Green Energy Corridors: Inter-State Transmission Scheme (ISTS)- Part-D in Northern Region.
	23.	561/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Northern Region System Strengthening Scheme-XVIII.
6.11.2025 Thursday At 10.30 A.M. Miscellaneous /Transmission Tariff Petitions	1.	785/MP/2025	NTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Article 12 (Change in Law) of Transmission Service Agreement dated 24.08.2022, related to POWERGRID Neemuch Transmission System Limited (On admission)
	2.	779/MP/2025 alongwith I.A.No.103/2025	MRPL	Petition under Regulation 13(2)(h) Read with Regulation 13(2)(a) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges Aand Losses) Regulations, 2020 seeking extension of the Scheduled Commercial Operation date and consequently the 100% Waiver of Inter State Transmission System (ISTS) Charges (Interlocutory application for amendments of the Petition) (On admission).
	3.	805/MP/2025	SEIL	Petition under Section 79 of the Electricity Act 2003, seeking appropriate directions upon the Respondents to pay the deducted amounts from the monthly Energy bills and Supplementary bills issued by the Petitioner in terms of the Power Supply Agreement dated 18.2.2016 and subsequent amendments thereto (On admission)
	4.	808/MP/2025	NTPC	Petition under Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff)

				Regulations, 2024 ("Tariff Regulations 2024") seeking approval of input price of coal supplied from Kerandari Coal Mine to end use generating station i.e., Tanda-II STPS for the period from Commercial Operation Date i.e., 01.04.2025 to 31.03.2029 (On admission).
	5.	813/MP/2025	SGEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 15 of the Power Purchase Agreement dated 7.2.2024 executed between SJVN Green Energy Limited (SGEL) (Petitioner) and Assam Power Distribution Company Limited (APDCL) (Respondent), seeking declaration of i) revised Guidelines for Payment of Compensation in regard to Right of Way (RoW) for Transmission Lines issued by the Ministry of Power on 14.6.2024, and ii) Order dated 9.5.2025 and Letter dated 10.5.2025 issued by the Office of the District Commissioner Sonitpur, Tezpur (Land Acquisition Branch), Government of Assam as a Change in Law event, along with consequential relief, in respect of 132 kV Transmission Line associated with the 50 MWAC Grid-Connected Solar PV Project being developed by the Petitioner at Village No. 3 Sitalmari, under Borsola Revenue Circle, Dhekiajuli, Sonitpur District, Assam, under Build-Own-Operate (BOO) mode (On admission).
	6.	847/MP/2025	DPTL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with relevant provisions of Transmission Service Agreement dated 09.02.2024 and Regulations 65 and 69 of the CERC (Conduct of Business) Regulations, 2023 (On admission).
	7.	848/MP/2025	JITPL	Petition for execution/implementation of Order dated 12.01.2023 passed by this Commission in Petition No. 183/MP/2019; and initiation of proceedings under Sections 142 and 79 of the Electricity Act, 2003 against Northern Railways (State of Haryana), Northern Railways (State of Delhi), West Central Railway (State of Rajasthan), West Central Railway (State of Madhya Pradesh) and Railways Energy Management Company Limited (On admission)
	8.	852/MP/2025	HPX	Petition under Section 66 of the Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Green RTM and High Price RTM on HPX platform (On admission).
	9.	853/MP/2025 alongwith I.A.No.105/2025	NLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 for determination of fees and charges of NLDC and RLDCs for the control period 2024-29(Interlocutory application for condonation of delay) (On admission)
	10.	855/MP/2025	WKTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 ("Act") read with Article 15 of the Transmission Service Agreement dated 06.01.2016 for creation of security interest in the transmission project assets and other relevant documents of Warora Kurnool Transmission Limited in favour of new Security Trustee.
	11.	862/MP/2025 alongwith I.A.No.108/2025	Amplus	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulations 41 & 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of time for submission of land documents under Regulation 5.8(xi)(b) with directions to Central Transmission Utility of India Ltd. to not take any coercive action in the interregnum in relation to connectivity granted to the Petitioners from Kurnool-III Pooling Sub-station on 6.11.2024(Interlocutory Application seeking urgent hearing of the Petition).
	12.	771/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003, for adoption of tariff of 1200 MW Wind-Solar Hybrid Power Projects connected to the inter-State Transmission System

				and selected through a competitive bidding process as per the Guidelines dated 21.8.2023 of the Ministry of Power, Government of India, as amended from time to time.
13.	758/AT/2025	SECI		Petition under Section 63 of the Electricity Act, 2003 for the adoption of tariff of 300 MW Wind Power Projects (Tranche XVIII) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the Guidelines dated 26.7.2023 of the Ministry of Power, Government of India as amended from time to time.
14.	380/MP/2023	NTPCREL		Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation.
15.	66/MP/2025	SEIL		Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Power Purchase Agreement dated 01.04.2013, seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Change in Law invoices raised by the Petitioner.
16.	564/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Northern Region System Strengthening Scheme-XVI.
17.	637/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Northern Region System Strengthening Scheme-XXIV.
18.	526/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Immediate Evacuation System associated with Barh-II TPS in Northern Region.
19.	499/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset of Transmission system associated with SEWA-II HEP in the Northern Region.
20.	485/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset Northern Region System Strengthening Scheme – XXI.
21.	569/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-III in Northern Region.
22.	493/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset for Northern Region System Strengthening Scheme-XIX in Northern Region.
23.	510/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Northern Regional Transmission Strengthening Scheme.
24.	570/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Northern Regional System Strengthening Scheme-XXX in Northern Region.
25.	608/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern Region Strengthening Scheme XVII Part A (ERSS-XVII Part-A) in Eastern Region.
26.	566/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under POWERGRID works associated with Transmission System Strengthening in Indian System for transfer of power from new HEPs in Bhutan in Eastern Region.
27.	578/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block

				for Assets under Transmission System for Phase-I Generation projects in Orissa- Part A in Eastern Region.
	28.	565/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern Region Strengthening Scheme VIII (ERSS-VIII) in Eastern Region.
	29.	358/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under Eastern Region Strengthening scheme-XI.
	30.	638/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern Region Strengthening Scheme V (ERSS-V) in Eastern Region.
	31.	542/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern Region Strengthening Scheme-III (ERSS-III) in Eastern Region.
	32.	488/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Fibre Optic communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links (12 Nos. Assets) and for determination of Trued up Fees and Charges for 2019-24 block (ii) Fees and Charges for the period 2024-29 block In respect of Assets (04 nos) under Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links scheme in Eastern Region.
	33.	467/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Provision of Spare Transformers and Reactors in North Eastern Region.
	34.	466/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Expansion/Upgradation of SCADA/EMS System of SLDCs in North Eastern.
10.11.2025 Monday At 10.30 A.M. Miscellaneous Petitions.	1.	856/MP/2025	ACME	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 inter alia seeking directions to the Central Transmission Utility of India (<i>On admission</i>).
	2.	488/MP/2024	AP&NRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Power Purchase Agreements dated 25.03.2011 & 19.12.2013 and CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the CERC Trading Regulations, 2020 along with Late Payment Surcharge.
	3.	180/MP/2025 along with IA No.98/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to Change in Law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
	4.	261/MP/2025 along with IA No.74/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 7.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act,

				2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
	5.	317/MP/2025 alongwith I.A. No.58/2025 & IA No341.92/2025	ERPPL	Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 read with clause 4.5 of the power purchase agreement dated 31.08.2020 executed between the Petitioner and NHPC Limited (Interlocutory applications for urgent listing, interim reliefs & seeking clarification/modification of Record of Proceedings dated 19.08.2025.).
	6.	126/MP/2017	HPPC	Petition for declaration and Direction as to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL)(Remand matter).
	7.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
	8.	368/MP/2023	CTUIL	Petition under Section 79(1) (c) of the Electricity Act, 2003 seeking appropriate directions for treatment of Transmission Charges arising in giving effect to this Commission's Order dated 20.9.2017 in Petition No. 130/MP/2015.
	9.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee. (Part Heard)
	10.	219/MP/2023	NGEL	Petition under section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements executed between NTPC Ltd. and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax as well as increase in basic custom duty amounting to a Change in Law event with respect to the 7 Solar PV Power Project having Project capacity of totalling to 1616 MW under CPSU scheme phase-II tranche-I & II and the tariff was adopted by CERC vide order dated 1.12.2021 in Petition no 174/AT/2021.
	11.	358/MP/2023 along with IA Nos. 90/2023 and 33/2025	TPSL	Petition under Section 79(1)(f) of the Electricity Act, 2003, read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.
	12.	IA No. 89/2025 in Petition No. 256/MP/2023	LVPTL	Application under Regulation 38 read with Regulation 26(3)(b) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking amendment of the Petition.
	13.	63/MP/2024	SSUPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 02.05.2016 along with the applicable Late Payment Surcharge.
	14.	371/MP/2024	JHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the "Act"), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as 'GNA Regulations') along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as 'CoB Regulations'), seeking relief(s) against Central Transmission

				Utility of India Limited (hereinafter referred to as 'CTUIL') in connection with disputes arising in relation to the 300 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka.
	15.	272/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 160 MW to the Petitioner herein at Davangere District in the State of Karnataka.
	16.	273/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 140 MW to the Petitioner herein at Davangere District in the State of Karnataka.
	17.	257/MP/2024 along with IA No 102/2025	CSPDCL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 85,28,38,326.10 (Rupees Eighty-Five Crores Twenty-Eight Lakhs Thirty-Eight Thousand Three Hundred Twenty-Six point 10 paise only) along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty. (Interlocutory Application for amendment of Petition).
	18.	227/MP/2024	NTPC	Petition under Section 79(1) (a) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2024.
	19.	484/MP/2024 along with IA No. 98/2024	Power & Electricity Department, Mizoram	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(1) of the CERC (Conduct of Business) Regulations, 2023.
	20.	239/MP/2024 alongwith I.A.No.8 &70/2025	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis (Interlocutory application for impleadment of Adani Power Limited as Respondent No. 4 and change the name of the Petitioner)
	21.	451/MP/2025 along with IA No. 36/2025	SPPL	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, seeking continuation of its GNA/ Connectivity of 700 MW. The Petitioner is also seeking consequent directions upon the Respondent/ CTUIL to consider Connectivity Bank Guarantees already furnished by the Petitioner with respect to its GNA applications dated 30.05.2024 to 22.06.2024 as sufficient for the purpose of such continuation, with no requirement to submit fresh Connectivity Bank Guarantees.
	22.	314/MP/2025	PGCIL	Petition under Section 79(1)(c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003 and under the Regulation 15 (1) (d) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulations 67 of The Tariff Regulations, 2024 in regard to the certification of transmission system availability of 220kV Faridabad Gas Based Combined Cycle Power Project (NTPC) - Sector 58 (HVPNL) Transmission Line - Ckt 1 of the Petitioner.

	23.	336/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of Order dated 07.11.2023 in Petition No. 270/MP/2022 against Telangana Discoms.
	24.	304/MP/2025	SEIL	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with Power Sale Agreement dated 31.12.2021 read with CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission system through National Open Access Registry (NOAR) dated 29.09.2023 seeking directions for payment of fixed charges corresponding to the 150 MW capacity declared available by SEIL.
	25.	331/MP/2025	CSPJODHPUR	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration and clarification to the extent that inverters fall under the definition of Solar Power Generator (SPG) as per the Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance (MoF) for revision in CGST rates on SPG.
	26.	364/MP/2025	KSK Mmahanadi	Petition under Section 79 (1) (b) and (f) of the Electricity act, 2003 seeking adjudication of disputes pertaining to the erroneous deduction of rebate by the Respondents, from the payment made to the Petitioner for supply of power under the Power Purchase Agreement dated 26.2.2014.
	27.	811/MP/2025 along with IA No. 87/2025	MSEDCL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Order XXI. Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/enforcement! compliance of this Commissions Order dated 17.4.2023 passed in I.A. No. 12 of 2023 in Petition No. 246/MP/2022.
10.11.2025 Monday At 2.30 P.M.	28.	85/MP/2021	TSSPDCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL
	29	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007(Part-heard).
	30.	180/MP/2023	AWEK5L	Petition under section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 Kv Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.
	31.	245/MP/2024	AREH18PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 6 Crores paid by the Petitioner having been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage-II Connectivity at Bhadla II Pooling Station.
	32.	184/MP/2023	AWEK3L	Petition under section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards

				surrender of connectivity at 765/400/220 Kv Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.
	33.	164/MP/2024	AREH4L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores paid which has been wrongfully collected by Central Transmission Utility of India Ltd. surrender of Stage-II Connectivity at Fathegarh-III PS.
	34.	165/MP/2024	AREPRL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking refund of Rs. 13.5 Crores (Rs 6 Crores + Rs. 7.50 Crores) which have wrongfully been collected by Central Transmission Utility of India Limited towards surrender of connectivity and LTA at Fathegarh-II pooling station.
	35.	167/MP/2024	AREH15L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of Rs. 3 Crores from Central Transmission Utility of India Limited which have wrongfully been collected by Central Transmission Utility of India Limited towards surrender of Stage-II Connectivity at Koppal Pooling Station.
	36.	669/MP/2025	AEPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 9.1 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and other enabling powers seeking directions to CTUIL for issuance of final grant of connectivity (Interlocutory applications seeking ex-parte ad-interim relief).
11.11.2025 Tuesday At. 10.30 A.M. Miscellaneous Petitions	1.	828/AT/2025	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 1200 MW ISTS-connected Solar PV Power Projects with 600 MW/2400 MWh Energy Storage Systems (ESS) anywhere in India.
	2.	755/TL/2025	NERETL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to NER Expansion Transmission Limited.
	3.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
	4.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
	5.	618/MP/2020	AP Discoms	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
	6.	268/MP/2020	SKSPGCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.
	7.	188/MP/2021	CEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events

				pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1.
	8.	319/MP/2022 alongwith IA No. 63/IA/2022 and 19/2025	TENGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 & 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking direction NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses(Interlocutory application for stay and seeking directions).
	9.	292/MP/2024	TSP9PL	Petition under Section 79 of the Electricity Act, 2003 and Article 17 of the power purchase agreements dated 25.11.2021 seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on renewable energy equipment w.e.f. 01.10.2021 on account of amendment to Notification No. 01/2017-Central Tax (Rate) dated 28.06.2017 vide Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 amounts to a ?change in law? event under Article 17 of the power purchase agreements and to further direct the Respondents to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in of Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.09.2021 and to restitute the Petitioner to the same financial position as it would have been due continuation of Goods and Services Tax rate of 5% which was applicable till 30.09.2021.
	10.	383/MP/2023	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of revised Business Rules for extension of the TAM and G-TAM Contracts upto 11 months and alignment with the provisions of GNA Regulations 2022, IEGC Regulations 2023, and Amendment to Sharing of ISTS Charges and Losses Regulations 2023.
	11.	384/MP/2023	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of amendment in duration of Long Duration Contracts (Daily, Weekly, Monthly and Any Day Single Sided) and introduction of Quarterly Contracts in Term Ahead Market and Green Term Ahead Market Contracts from the present duration of 3 months to 11 months.
	12.	12/MP/2024	PXIL	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval to increase duration of Term Ahead Contracts from existing 90 days/ 12 weeks/ 3 months to upto 11 months as provided in T-GNA.
	13.	36/MP/2024 along with IA No.43/2025	KNTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 26.8.2021 between the Respondent No. 1 and the Petitioner (Interlocutory application for interim reliefs).
	14.	644/MP/2025	KNTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning of Element at S.No 1(b) of Schedule 3 of the Transmission Service Agreement dated 26.08.2021 on account of Force Majeure and compensation towards additional amounts incurred by the Petitioner on account of Change in Law.

	15.	48/MP/2025	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Pakri Barwadih mine for the period from 01.04.2024 to 31.03.2029.
	16.	30/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit Late Payment Surcharge on compounding basis, on delayed payments qua the Monthly Energy Bills and the Change in Law Bills issued in terms of the Power Purchase Agreement dated 1.4.2013 and subsequent amendments thereto.
	17.	31/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of Monthly Invoices(s) issued in terms of the Power Supply Agreement dated 31.12.2021 and amendments thereto.
	18.	327/MP/2025 alongwith I.A.No.20/2025	TWEPL	Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of the Respondent SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for 19.2 MW capacity and grant the same within timelines stipulated in the Detailed Procedure(Interlocutory application seeking interim directions) <i>(On maintainability)</i> .
	19.	552/MP/2025	GSPL	Petition under Section 79 of the Electricity Act, 2003 read with the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 12 of the Power Purchase Agreement dated 15.1.2024 executed between the Petitioner i.e., Gorbea Solar Private Limited and Solar Energy Corporation of India Limited seeking compensation/appropriate relief to offset the adverse effect of a 'Change in Law' viz. the Notification No. 9 of 2024 Integrated Tax (Rate) dated 8.10.2024 issued by the Ministry of Finance, Government of India, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner
	20.	558/MP/2025	NRSSXXIX	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023.
	21.	728/MP/2025 alongwith I.A.No.67/2025	G2EPL	Petition under Section 79(1)(c) and (f) of the Electricity Act read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA/PPA route (Interlocutory application for urgent listing and interim reliefs).
	22.	809/MP/2025 alongwith I.A.No.85/2025 & 86//2025	AWPL	Petition under Section 79(1)(f) of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the Central Electricity Regulatory Commission (General Network Access) Regulations 2022 (as amended from time to time), inter-alia seeking for quashing/ setting aside of the letter dated 03.09.2025 issued by the Central Transmission Utility of India Limited thereby revoking the 175 MW connectivity granted to the Petitioner under Regulation 11B(1) of the CERC (General Network Access) (First Amendment) Regulations 2023(Interlocutory application for urgent listing and interim reliefs).

	23.	622/GT/2025	NLCIL	Petition for determination of tariff for the period 2024-29 in respect of NLCIL's Barsingar Thermal Power Station (BTPS) (250 MW)
	24.	9/RP/2024 alongwith I.A.Nos.19/2024 & Dy.No.570/2025	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application for interim reliefs and I.A. moved by MPPMCL for vacation of stay granted vide RoP dated 4.4.2025).
	25.	14/RP/2025 in 87/AT/2025	NHPC	Review of the order dated 19.06.2025, passed by the Commission in Petition No. 87/AT/2025 titled as NHPC Limited v. M/s Jevargi Solar Power Private Limited and Ors.
	26.	28/RP/2024 alongwith I.A.No.81/2024	WBSETCL	Petition seeking review of order dated 8.2.2023 in Petition No. 255/TT/2021 (Interlocutory application for condonation of delay in filing the review Petition).
12.11.2025 Wednesday Public Hearing At 12.00 Hrs.		No. L-7/1/0S44(59)-CERC-	Online Public hearing through Video Conferencing At 12.00 Hrs.	Public hearing on Draft Central Electricity Regulatory Commission (Appointment of Consultants) (Sixth Amendment) Regulations, 2025.
13.11.2025 Thursday At 10.30 AM Miscellaneous Petitions	1.	824/TL/2025	ASTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent clarification and replacement, if any, with respect to grant of Transmission License to Angul Sundargarh Transmission Limited.
	2.	825/AT/2025	ASTL	Petition u/s 63 Electricity Act 2003 for Adoption of Transmission Charges.
	3.	827/TD/2025	EPTPL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
	4.	617/MP/2020	BALCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited form Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.
	5.	348/MP/2023	ARE4L	Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited (SECI) alongwith the Power Purchase Agreement (PPA) dated 30.12.2022, executed in terms thereof is a nullity.
	6.	581/MP/2025	PTCIL	Petition under Sections 79(1)(f) of the Electricity Act, 2003, for recovery of outstanding and overdue payment along with surcharge in respect of power supplied by Sikkim Urja Ltd. (Earlier Teesta Urja Ltd.) to NDMC through the Petitioner under a back-to-back arrangement for the month of April 2022 amounting to Rs. 10.89 Crore and for the month of May 2022 amounting to Rs. 0.46 Crore, Open Access Charges of Rs. 0.09 Crore along with Late Payment Surcharge.
	7.	331/MP/2024	SUL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.
	8.	415/MP/2024	NRLDC	Petition under Section 79 of the Electricity Act 2003 read with Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid)) Regulations, 2007 and amendment

				thereof , seeking directions from the Hon'ble Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) connected Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters.
9.	614/MP/2025	IL&FS		Petition under Section 79 of the Electricity Act 2003 ("EA, 2003"), readwith Regulation 65 of the CERC (Conduct of Business) Regulations 2023, seeking a declaration that the Respondent No. 1 viz. Tamil Nadu Power Distribution Corporation Ltd. ("TNPDC") has failed to comply with the directions issued by the Ministry of Power ("MoP"), Government of India under Section 11 of the Electricity Act, 2003.
10.	631/MP/2025	AEPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 13.7.2020 executed between Apraava Energy Private Limited. and Solar Energy Corporation of India Ltd. seeking compensation on account of increase in GST Rate on renewable energy devices and parts for their manufacture, including Windmill, Wind Operated Electricity Generator (WOEG), from 5% to 12% in terms of Notification No. 08/2021- Integrated Tax (Rate) dated 30.09.2021 issued by Ministry of Finance.
11.	332/MP/2025	ASERJ2PL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.02.2020 for supply of 150 MW solar power from the ISTS connected Solar project located at Phalodi, Rajasthan, executed between Adani Solar Energy RJ Two Private [Formerly known as SBE Renewables Sixteen Projects Private Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
12.	280/MP/2025	ASERJ2PL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.02.2020 executed between Adani Solar Energy RJ Two Private (Formerly known as SBE Renewables Sixteen Projects Private Limited) and Solar Corporation of India Limited for the development of 180 MW ISTS connected solar power project at Devikot, Rajasthan, seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
13.	680/MP/2025	TANGEDCO		Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent under the Power Supply Agreement under the Ministry of Power's Pilot Scheme-II on 22.10.2021 for supply of 150 MW of power to TANGEDCO for a period 3 years at the rate of INR 3.26 per kWh.
14.	720/MP/2025	NTPC		Petition under Section 62 (a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 11 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking in-principle approval for Additional Capital Expenditure incurred towards utilization of ash by disposal through mine void filling, in terms of Ministry of Environment, Forest & Climate Change, Government of India Notification dated 31.12.2021.
15.	830/MP/2025	RGESPL		Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notice dated 04.09.2025 issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Pvt. Ltd. and seeking directions against potential revocation of connectivity.
16.	79/GT/2025	NTPC		Petition for revision of tariff of Farakka Super Thermal Power Station Stage-III (500 MW) for the period 2019-24 after truing up exercise

	17.	620/GT/2025	NEEPCO	Petition for truing-up of tariff of Tripura Gas Based Power Station (101 MW) of North-Eastern Electric Power Corporation Limited for the period 2019-24 and for the determination of tariff for the period 2024-29
13.11.2025 Thursday At 2.30 PM	18.	215/MP/2021 along with IA Nos. 34/2022, 2/2023 & 75/2025	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period
18.11.2025 Tuesday At 10.30 AM Miscellaneous Petitions	1.	675/TL/2025	MELPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.
	2.	690/AT/2025	MELPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MEL Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	3.	198/MP/2023 along with IA No. 43/2023	AEGPL	Petition under Section 79 of the Electricity Act, 2003 inter alia seeking quashing of the letter dated 23.02.2023 issued by the CTU to the Petitioner No. 1 and issuance of a declaration that the Petitioners are not liable to pay any bilateral / transmission charges on account of the failure of Solar Energy Corporation of India Limited to execute the Power Purchase Agreement.
	4.	107/MP/2024	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in DSTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	5.	254/MP/2024	TRNEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the PPA dated 25.7.2013 executed between the Petitioner and PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as order dated 14.5.2019 passed in Petition No. 77/MP/2018.
	6.	305/MP/2025	MPPMCL	Petition for modification in PSA executed with PTC India Ltd on dated 30.05.2005, clause 10.1 (ii) (for Sale of Power from M/s Lanco Amarkantak Power Ltd (Now known as Korba Power Ltd) and in PSA on dated 16.1.2007, Clause 9.1.3, (for sale of Power from M/s SUGEN)
	7.	320/MP/2025	ASHL	A petition under section 79 of the Electricity Act, 2003 for seeking an appropriate mechanism for appropriate compensation to offset financial impact of Change in Law events on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 passed in Writ Petition (Civil) No. 838 of 2019 titled MK Ranjithsinh & Ors. v Union of India & Ors. and Order dated 19.3.2024 passed in Writ Petition (Civil) No. 1312 of 2023 titled ACME Solar Holdings Pvt.Ltd. & Ors. v. Union of India & Ors. whereby pursuant to the directions issued the Petitioners have incurred additional expenditure, in terms of Article 12 of the Power Purchase Agreements executed between the Petitioners and Solar Energy Corporation of India Limited.
	8.	642/MP/2025	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated

				07.03.2023 inter alia seeking extension of the Scheduled Commercial Operation Date due to delay in ISTS readiness and consequent reliefs.
	9.	837/MP/2025 along with IA Nos. 100/2025 & 101/2025	SPIRL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to inter-State Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate relief for retention and extension of its 400 MW connectivity at Solapur Sub-station, operationalised by 31.3.2025, on account of delay in commissioning of its 500 MW installed capacity Hybrid Renewable Energy Project.
	10.	473/GT/2014	NLCIL	Revision of tariff of NLC Thermal Power Station II Stage-I (630 MW) and Stage-II (840 MW) on account of additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014- Truing- up of annual fixed charges determined by Order dated 27.6.2011 in Petition No. 231/2009 and Order dated 25.6.2013 in Petition No. 17/RP/201. (Remand Matter)
	11.	699/GT/2025	SJVNL	Petition for approval of generation tariff of Nathpa Jhakri Hydro Power Station (6x250 MW) for the period 1.4.2024 to 31.3.2029.
	12.	700/GT/2025	SJVNL	Petition for approval of generation tariff of Rampur Hydro Power Station (6x68.67 MW) for the period 1.4.2024 to 31.3.2029.
	13.	645/GT/2025	NTPC	Petition for revision of tariff of Rihand STPS Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	14.	646/GT/2025	NTPC	Petition for approval of tariff of Rihand STPS Stage-I (1000 MW) for the period from 1.4.2024 to 31.3.2029.
18.11.2025 Tuesday At 2.30 PM (Through online video-conference)	15.	585/MP/2025	RSEKPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 30.03.2021 seeking relief on account of Change in Law by way of the Report of the Working Group in respect of Data Submission Procedure and Verification of Compliance to CEA Regulations on Technical Standards for Connectivity to the Grid by RE Generators.
	16.	323/MP/2025	SGEL	Petition under Section 79 (1)(a) and (f) of the Electricity Act, 2003 and Article 9 of the Power Purchase Agreement dated 3.1.2022 seeking in-principle approval of the "Report of the Working Group Report, 2022 as a Change in Law Event.
	17.	333/MP/2025	NTPC	Petition under Section 79 (1) (a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreement dated 24.08.2023 seeking declaration of the working group report, 2022 as a Change in Law Event and Consequential Determination of quantum and Mechanism of Compensation on Account of Change in Law Event.
	18.	202/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of Power Purchase Agreement dated 8.12.2021 ("PPA") executed between the Kerala State Electricity Board Limited ("KSEBL"/ "Respondent") seeking in-principle declaration of the 'Report of the Working Group as a Change in Law event.
	19.	272/MP/2023	NTPC	Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the Power Purchase Agreement dated 27.02.2020 ("PPA") executed between the Petitioner and Uttar Pradesh Power Corporation Limited ("UPPCL") seeking in-principle declaration of the Report as Change in Law events.
	20.	236/MP/2023	AWEMOPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreement dated 16.12.2019 for supply of 324.4 MW wind energy-based power

				entered between Adani Wind Energy MP One Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.
	21.	286/MP/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter-alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner's 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan.
	22.	335/MP/2023	NTPC	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 10 of the Power Usage Agreements seeking Working Group Report, 2022 as Change in Law event.
	23.	16/MP/2024	OKPPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the power purchase agreement dated 30.10.2019 seeking declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto alongwith affidavit
	24.	40/MP/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 (Change in Law) of the Power Purchase Agreements dated 21.07.2017 executed for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [formerly known as Adani Green Energy (MP) Limited] and PTC India Limited, seeking relief for the additional expenditure incurred due to occurrence of Change in Law event
	25.	81/MP/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 29.12.2017 for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani Green Energy (MP) Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
	26.	82/MP/2024	AWEK3L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreements dated 25.10.2019 for the development of 250 MW ISTS connected wind project between Adani Wind Energy Kutchh Three Limited [Formerly known as Adani Green Energy Three Limited] and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
	27.	25/MP/2024	NEGL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") seeking an in-principle declaration of the Report
	28.	43/MP/2024	AWEK5L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 19.11.2019 for the development of 130 MW ISTS connected Wind project entered between Adani Wind Energy Kutchh Five Limited (formerly known as Adani Green Energy Five Limited) and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
	29	49/MP/2024	ARP6PL	Petition under Section 79 of the Electricity Act, 2003; read with applicable provisions of Power Purchase Agreement dated 14.09.2021 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable law inter alia seeking Change in Law claims with respect to the mandate of installing reactive power compensation devices for the Petitioners 300 MW Wind

				Power Project in Gadag, Karnataka and reliefs for seeking extension of time to comply with the aforesaid requirements.
	30.	57/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the two Power Purchase Agreements both dated 21.10.2016 ("PPAs") executed between the Petitioner and the Respondent No. 1, i.e., Solar Energy Corporation of India Limited ("SECI") inter alia seeking in-principle declaration that the issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019
	31.	139/MP/2024	TSP9PL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of The CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking in-Principle Approval of the occurrence of Change in Law event, i.e., issuance of the Working Group Report, 2022.
	32.	334/MP/2024	RSAPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the Power Purchase Agreement dated 14.6.2022 seeking in principle declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto.
	33.	121/MP/2024	SBSR11	Petition under Section 79 of the Electricity Act, 2003 and Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd., read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that the Report of the Working Group issued in July, 2022 constitutes as a Change in Law event and consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event.
	34.	124/MP/2024	TPSL	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations"), Clause 8.5.3 of the Competitive Bidding Guidelines, 2020 and Article 12 of Power Purchase Agreement dated 31.03.2023 ("PPA") seeking in principle approval of introduction of the working group report, 2022 and the amendments brought to the project import Regulation, 1986 by the Notifications dated 19.10.2022 and 1.02.2023 as a change in law event.
	35.	142/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreements Dated 28.6.2016 and 4.1.2017 seeking in-principle approval of the occurrence of Change in Law Events, i.e., issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019 and the Working Group Report, 2022.
	36.	195/MP/2024	TPSL	Petition under Section 79(1)(b) & (f) of the electricity act, 2003 read with regulation 65 of the CERC (conduct of business) regulations, 2023 and article 17 of the power purchase agreements seeking in-principle approval of the occurrence of change in law event i.e., issuance of the working group report, 2022.
	37.	98/MP/2024	AWEK6L	Petition under Section 79 of the Electricity Act, 2003 read with Article 9.2 of the Power Purchase Agreements dated 17.07.2018 for the development of 75 MW ISTS connected wind project between Adani Wind Energy Kutchh Six Limited [Formerly known as Adani Renewable Energy (GJ) Limited]

				and Maharashtra State Electricity Distribution Company Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
	38.	519/MP/2024	RSVPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulations, 2023 and Article 12 of the PPA dated 14.06.2022 seeking in principle declaration that the Working Group Report, 2022 is a change in law event,
	39.	115/MP/2025	ARP3PL	Petition under Section 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreement dated 19.04.2022 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable laws inter alia seeking Change in Law claims with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s); and the Central Electricity Authority (Technical Standards for Construction of Electric Plants and Electric Lines) Regulations, 2022, inter alia for the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan and reliefs for seeking extension of time.
	40.	117/MP/2025	ACME	Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements both dated 7.12.2018 executed between the ACME Dhaulpur Powertech Private Limited and ACME Deoghar Solar Power Private Limited, and Solar Energy Corporation of India Limited, respectively, and the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s).
	41.	146/MP/2025	ARSEPL	Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements dated 06.12.2018 executed between ACME Raisar Solar Energy Private Limited and Solar Energy Corporation of India Limited, and ACME Phalodi Solar Energy Private Limited and Solar Energy Corporation of India Limited, along with the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022.
	42.	145/MP/2025	MRPL	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 17 of the Power Purchase Agreement dated 17.4.2017 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.
	43.	144/MP/2025	MRPL	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 12 of the Power Purchase Agreement dated 28.12.2018 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.
	44.	116/MP/2025	MEGASurya	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 12 of the Power Purchase Agreement dated 31.05.2020 read with amendment-01 dated 10.12.2021 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.
20.11.2025 Thursday	1.	869/TL/2025	MERTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission

At 10.30 AM Miscellaneous Petitions				(Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Mandsaur I Re Transmission Limited.
	2.	870/AT/2025	MERTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MANDSAUR I RE TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	3.	868/TD/2025	KPE	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	4.	871/TD/2025	KPIGEL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license
	5.	169/MP/2022 alongwith I.A.No.39/2022	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 9.11.2011 and Amended Power Purchase Agreement dated 1.2.2018 seeking quashing of Notice for Rectification dated 8.6.2022 issued by South Bihar Power Distribution Co. Limited, Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution Co. Limited (Interlocutory application for interim directions and urgent listing).
	6.	66/MP/2025	SEIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Power Purchase Agreement dated 01.04.2013, seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Change in Law invoices raised by the Petitioner.
	7.	180/MP/2025 along with IA No.98/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to Change in Law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
	8.	261/MP/2025 along with IA No.74/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 7.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
	9.	625/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Units 1, 2 & 3 (3 x 210 MW) for the period from 1.4.2019 to 31.3.2024.
	10.	626/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Units 1, 2 & 3 (3 x 210 MW) for the period from 1.4.2024 to 31.3.2029.
	11.	710/GT/2025	JSWHEL	Petition for true up of capital cost & tariff for FY 2019-24 and determination of tariff for FY 2024-29 in respect of Karcham Wangtoo HEP.
	12.	653/GT/2025	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2024 to 31.3.2029.

	13.	654/GT/2025	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	14.	651/GT/2025	NTPC	Petition for approval of tariff of Dadri Gas Power Station (829.78MW) for the period from 1.4.2024 to 31.3.2029.
	15.	652/GT/2025	NTPC	Petition for revision of tariff of Dadri Gas Power Station (829.78 MW) for the period from 1.4.2019 to 31.3.2024 after truing-up exercise.
	16.	104/TT/2024	APTRANSCO	Determination of tariff for 4 Nos. interstate Transmission Lines namely 400kV Uravakonda - Velloor I&II, 400 kV Kamavarapukota-Suryapeta I&II for 4th Control Period i.e. from FY2019-20 to FY 2023-24.
	17.	285/TT/2023	AEGCL	Petition for determination of tariff for the control period FY 2014-15 to FY 2018-19 in respect of Assam Electricity Grid Corporation Limited owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in POC Transmission charges.
	18.	287/TT/2023	AEGCL	Petition for determination of tariff for the control period FY 2019-20 to FY 2023-24 in respect of Assam Electricity Grid Corporation Limited owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in POC Transmission.
	19.	640/TT/2025	DVC	Petition for determination of tariff for 2024-29 period of Non-ISTS 400kV Transmission Lines carrying ISTS Power of Damodar Valley Corporation for the period from 1.4.2024 to 31.3.2029.
	20.	389/TT/2025	DVC	Petition for determination of tariff for new Transmission and Distribution element of 220 kV GIS Substation and 220 kV LILO at RTPS for the control period of FY 24-29.
	21.	382/TT/2025	DVC	Petition for truing up of annual fixed charges for the period 2019-24 and determination of tariff for 2024-29 period of New Transmission & Distribution Asset/Element added in between 01.04.2014 to 31.03.2019 with Transmission & Distribution asset of Damodar Valley Corporation.
	22.	343/TT/2025	DTL	Petition for truing up of Transmission Tariff for period 2019-24 and determination of Transmission Tariff for period 2024-29 for 400 kV Bawana Mandaula Double Ckt. and 400 kV Bamnauli Ballabgarh Double Ckt. Transmission Lines.
	23.	175/TT/2017	DTL	Petition for determination of transmission tariff for 2014 -19 tariff block for 400 kV Mandaula - Bawana Double Ckt. and 400 kV Ballabgarh - Bamnauli Double Ckt. Transmission Lines. (Remand)
	24.	383/TT/2025	NETC	Petition for truing up of the transmission tariff for 2019-24 period and the determination of Transmission Tariff for 2024-29 period for Assets under 400 kV Palatana-Bongaigaon Transmission System Project in North Eastern Region.
	25.	143/TT/2025 alongwith IA No. 97/2025	PTL	Petition seeking truing-up of Annual Transmission Charges for the period F.Y. 2019-24 and approval of Annual Transmission Charges for FY 2024-29. (Interlocutory application on behalf of the Petitioner under Order VI Rule 17 of the Code of Civil Procedure, 1908 read with Regulation 26 of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking amendment of the Petition).
	26.	683/TT/2025	PTCL	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the Transmission System of Patran Transmission Company Private Limited.
	27.	23/TT/2023	MPCL	Petition for approval of transmission charges, transmission losses and other conditions for the use of 24.23 km long 132 kV Double Circuit Dedicated Transmission Line of Malana Power Company Limited from its 86 MW Malana-I HEP Generating Station at Village-Chowki, Post Jari, District Kullu, Himachal Pradesh upto 33/132 kV Bajaura Sub-station

				of HPSEBL situated at Sarabhai, District Kullu, Himachal Pradesh.
28.	448/TT/2024	PGCIL		Petition for determination of tariff for asset under Eastern Region Expansion Scheme XXVIII (ERES-XXVIII) in Eastern Region.
29	12/TT/2025	PGCIL		Petition for determination of tariff for the assets under "Western Region Communication Strengthening Scheme (WRCSS) scheme.
30.	372/TT/2024	PGCIL		Petition for determination of tariff for Asset-1: a) Implementation of 220KV bus sectionalizer along with bus coupler & transfer bus coupler at Pavagada PS and b) Additional 220 KV bus bar extension works for facilitating integration of RE generation projects at Pavagada (Tumkur) PS under Augmentation of transformation capacity by 1X500 MVA, 400kV/220KV ICT (6th) and common facility works at Pavagada (Tumkur) PS.
31.	285/TT/2024	PGCIL		Petition for determination of transmission Tariff from DOCO to 31-3-2024 for transmission Asset: Sub-station: 400kV Bikaner-II PS (Under TBCB) Extension: [02 Nos. 400kV Line Bays at Bikaner-II PS Bikaner (PG) 400kV D/C (Quad) line formed after removal of LILO of one circuit of Bhadla-Bikaner (RVPN) 400kV D/C (Quad)], Transmission line: 400kV Bikaner-II PS - Bikaner (PG) (Quad) line: [Removal of LILO of one circuit of Bhadla-Bikaner (RVPN) 400kV D/C (Quad) line at Bikaner (PG) and extension of above LILO section from Bikaner (PG) up to Bikaner-II PS to form Bikaner-II PS Bikaner (PG) 400kV D/C (Quad) line.] under Transmission System strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II-Part F1.
32.	80/TT/2025	PGCIL		Petition for determination of transmission tariff from DOCO (Actual/Proposed/Anticipated) to 31-3-2024 for Transmission Assets under Transmission System strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II-Part B1.
33.	396/TT/2024	PGCIL		Petition for determination of tariff for assets under "Eastern Region Strengthening Scheme – XXII" in Eastern Region.
34.		PGCIL		Petition for determination of transmission tariff from DOCO/ Proposed DOCO/Anticipated DOCO to 31-03-2024 at Biswanath Chariyali (POWERGRID) under the transmission system associated with North East Northern/Western Interconnector-I Project.
35.	213/TT/2024	PGCIL		Petition for determination of Transmission Tariff from Proposed DOCO to 31-03-2024 for Transmission Asset-1: - 1 No. 220 kV Line Bay at Chamera Pooling Station under One No. of 220 kV Line Bay at Chamera Pooling Point for 2nd circuit stringing of 220kV Karian-Chamera Pool line.
36.	30/TT/2021	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2 Nos. 765kV line bays at 765/400kV Raipur Pooling Station (POWERGRID) for Raipur PS (POWERGRID)-Rajnandgaon (TBCB) 765kV D/c line under POWERGRID works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B) in Western Region.
37.	438/TT/2025	PGCIL		Petition for determination of tariff for the Asset-1: 1 No. 400 kV line bay for ACME Ltd (Bay no: 438) at Fatehgarh-II Substation under implementation of 400kV Bays for RE Generators at Bhadla-II PS & Fatehgarh-II PS.
38.	487/TT/2025	PGCIL		Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 315 MVA ICT-III at Nagarjunasagar sub-station with associated bay equipment's in Southern Region.
39.	330/TT/2023	POWERGRID		Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Three No. of Assets under

				System Strengthening Scheme in Northern Region XXXVII (NRSS-XXXVII).
	40.	30/RP/2024	PGCIL	Petition for review of Order dated 30.05.2024 in Petition No. 193/TT/2023.
Coram: Member (Tech.) Member (Legal)	41.	189/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under POWERGRID work associated with common transmission system for Phase-II generation projects in Odisha in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	42.	378/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Barh Transmission System in Northern, Eastern and Western Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	43.	196/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 50 MVAR Line Reactor at Jaipur (South) in 400 kV D/C Kota - Jaipur (South) line (Part of 400 kV D/C RAPP-Jaipur TL) utilized as Bus Reactor at Jaipur (South) Sub-station and Asset-II: 400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur (South) (Part of RAPP-Jaipur (S) 400 kV D/C line with one Ckt LILO at Kota) under Transmission System associated with RAPP 7 & 8, Part-B in Northern Region.
25.11.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions.	1.	874/MP/2025	JITPL	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 65 and 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the execution of Order dated 25.11.2024 for non-compliance of the directions issued under Order dated 25.11.2024 in Petition No. 75/MP/2022 <i>(On admission)</i> .
(Through online video- conference)	2.	905/MP/2025	PGPL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 <i>(On admission)</i>
	3.	863/MP/2025	ARTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for the creation of security interest over all the movable and immovable assets of the Petitioner in favour of Catalyst Trusteeship Limited, Respondent No. 2, for the benefit of the Lender, Respondent No. 3.
	4.	305/MP/2015	APNRL	Implementation of APTEL judgement dated 4.9.2025 in appeal no 143 of 2020 and 66 of 2022 challenging the order of the CERC in Petition No. 305/MP/2015 dated 29.1.2020 and for directions against the Respondents to make Energy Charges as pass through based on the actual fuel cost incurred by the Petitioner
	5.	4/MP/2021	RPPL	Petition filed under Section 66 & 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulations 14 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, seeking directions to

				the Respondent for issuance of Renewable Energy Certificates.
	6.	104/MP/2022 alongwith IA No.106/2024	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park. (Interlocutory Application for amendment of Petition).
	7.	265/MP/2022 alongwith IA No. 63/2023	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes (Interlocutory Application for seeking additional prayers.)
	8.	112/MP/2023	GRIDCO	Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13 (11) of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of Procedure for Computation and sharing of Inter-State Transmission System Charges framed in compliance with CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 01.11.2020.
	9.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.6.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	10.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee(Part Heard)
	11.	168/MP/2023	TPSL	Petition under Section 79(1)(b)(c)&(f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 ("PPAs") executed between the Petitioner and Madhya Pradesh Power Management Company Limited seeking seeking rise in custom duty of Solar PV Cells and other components as change in law event.
	12.	203/MP/2024 alongwith I.A.No.113/2025	JITPL	Petition under Section 79(1) (b) and (f) of the Electricity Act 2003 seeking directions to GUVNL to make payment of certain amounts unilaterally deducted/ withheld from the monthly invoices and debit note/ supplementary invoices raised by JITPL (Interlocutory application for name change).
	13.	249/MP/2024	TPDDL	Petition seeking damages as per the Power Sale Agreement dated 17.7.2018 executed between Tata Power Delhi Distribution Limited and Solar Energy Corporation of India Limited and pro-rata share of Performance Bank Guarantee encashed by Solar Energy Corporation of India Limited pursuant to the order dated 18.3.2024 in I.A No. 83 of 2024 in Appeal No. 29 of 2024 passed by the APTEL.
	14.	435/MP/2024 alongwith I.A.No.93/2024	AJSPPL	Petition under Section 79(1)(f) of the Electricity Act, 2003; read with the applicable provisions of the Power Purchase Agreements dated 26.09.2017 seeking directions to the Respondents to reinstate the already reconciled amount pertaining to the change in Law compensation towards GST Laws and SGD Notification respectively payable to the Petitioners pursuant to the common Order dated 05.02.2019 in Petition Nos. 178/MP/2018 and 189/MP/2018 and the common Order dated 02.05.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018 and to forthwith release the already deducted amount by the Respondents towards the same to

				the Petitioners along with interest (Interlocutory application seeking issuance of an ex-parte ad-interim directions).
	15.	328/MP/2024	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 7.8.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.1.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain Change in Law events which mandate cofiring of biomass pellets and in-principle approval for grant of consequent relief for Jhajjar Power Limited's 1320 MW Power Project located in Haryana.
	16.	403/MP/2024	PGCIL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 12 of the Transmission Service Agreement dated 23.04.2019, seeking compensation on account of change in law events, and other consequential reliefs related to Bhuj-II Transmission Limited.
	17.	422/MP/2024 alongwith I.A.No.90/2024	Western Railway	Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs(Interlocutory application for interim reliefs).
	18.	161/MP/2025 alongwith I.A.No.109/2025	RSVPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021(Interlocutory application for urgent listing).
	19.	365/MP/2025	NTPC	Petition under Section 79(1)(a)&(f) of the Electricity Act, 2003 seeking acknowledgement and declaration of increase in rate of Goods and Service Tax and subsequent increase in Usage Charges for 1990 MW Solar Projects is a Change in Law event in terms of Article 10 of the Power Usage Agreements
	20.	431/MP/2025	Powerica	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of Regulation 22(3)(c) for permitting trial runs and commissioning of Wind Turbine Generators (WTGS) in tranches of at least 10 MW for the Petitioner's Wind Power Project.
	21.	632/MP/2025	RUVNL	Petition under Section 142 read with Section with 79 (1)(f) of the Electricity Act, 2003 for non-compliance of order dated 12.3.2025 passed in Petition No. 141/MP/2016.
	22.	736/MP/2025	WCL	Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) read with Regulation 22.4 (b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking extension of the current effective/start date of connectivity/GNA of 31.07.2025 till 31.07.2026on account of delays caused due to the ongoing augmentation works at the Bachau Substation being undertaken by Power Grid Corporation of India Limited (PGCIL), delays in grant of necessary approvals for power drawl by appropriate authorities, and unresolved Right of Way (RoW)/ Law and Order issues, which are in the nature of

				Force Majeure events and are beyond the control of the Petitioners.
	23.	807/MP/2025	THDCIL	Petition under with Section 79 (1) (a), (f) and (k) of the Electricity Act, 2003 read with Regulation 102 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relaxation of the Normative Plant Availability Factor for THDC Koteshwar Hydro Electric Project provided in terms of Regulation 71(A)(4) of the CERC Tariff Regulations, 2024
	24.	102/TT/2025	WKTL	Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for One spare unit (1-Ph) 80 MVAR reactor at 765 kV Warangal New Substation Transmission system constructed, maintained and operated by Warora Kurnool Transmission Limited vide Licence No. 79/Transmission/2022/CERC.
Coram: Chairperson Member (Tech.)	25.	16/RP/2025 in 9/TT/2023 along with IA No. 96/2025	PGCIL	Review Petition under Section 94 (1) (f) of The Electricity Act, 2003 read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the Order dated 13.6.2025 in Petition No. 09/TT/2023. (Interlocutory application for condonation of delay in filing the Review Petition).
25.11.2025 Tuesday At 2.30 PM (Through online video- conference)	26.	669/MP/2025	AEPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 9.1 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and other enabling powers seeking directions to CTUIL for issuance of final grant of connectivity (Interlocutory applications seeking ex-parte ad-interim relief).
	27.	261/MP/2024	APSPDCL	Petition under Section 79(1)(f) read with Section 19 of Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of inter-state trading licence granted to M/s Kreate Energy (I) Private Limited.
	28.	296/MP/2025	MPDCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020, seeking direction from this Commission to the Respondent for return of the baking power as per the Banking Agreement between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.6.2024, and for, revocation of the inter-state trading license granted to M/s Kreate Energy (I) Private Limited (Formerly, M/s Mittal Processors Private Limited).

27.11.2025 Thursday At 10.30 A.M. Miscellaneous/ Generation Tariff Petitions (Through online video- conference)	1.	912/MP/2025 alongwith I.A.No.117/2025	KSKMPCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeks adjudication of the dispute regarding unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondents, for an alleged short supply of power under the Power Purchase Agreement dated 26.02.2014 (Interlocutory application for urgent listing) (on admission).
	2.	956/MP/2025 alongwith I.A.No.123/2025	INGEL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 inter alia seeking relaxation Regulation 11A read with Regulation 5.8 (xi) pertaining to submission of documents demonstrating ownership of 50% of the land for return of Bank Guarantee submitted under Regulation 5.8(xi)(c) (Interlocutory application for urgent listing) (On admission)
	3.	I.A.Diary No. 596/2025 in Petition No. 769/MP/2025	SRPL	Interlocutory application for appropriate directions in Petition No. 769/MP/20251 under Section 79 of Electricity Act 2003 ("the Act") readwith Regulations 11A, 41 and 42 of the CERC (General Network Access) Regulations 2022 (and its subsequent amendments), inter-alia seeking for quashing/ setting aside of the letter dated 01.09.2025 ('Impugned Letter') issued by the Central Transmission Utility of India Limited (CTUIL) vide which the connectivity of 1250 MW of the Petitioner was revoked pursuant to Regulation 11B(2) of the CERC (General Network Access) (Second Amendment) Regulations 2024, amongst other relief(s) (On admission).
	4.	860/TL/2025	RNPTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Rajgarh Neemuch Power Transmission Limited
	5.	861/AT/2025	RNTPL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Rajgarh Neemuch Power Transmission Limited.
	6.	857/TL/2025	DPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to DAVANAGERE POWER TRANSMISSION LIMITED
	7.	858/AT/2025	DPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the DAVANAGERE POWER TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	8.	888/GT/2025	NLCIL	Petition for determination of trued up of tariff for NLCIL's Thermal Power Station-II Expansion (TPS-II Expn.) 500 MW for the period from 1.4.2019 to 31.3.2024
	9.	892/GT/2025	NLCIL	Petition for determination of tariff for Thermal Power Station-I Expansion (TPS-I Expn.) 420 MW for the period from 1.4.2024 to 31.3.2029.
	10.	893/GT/2025	NLCIL	Petition for determination of Tariff for Thermal Power Station-II Expansion (TPS-II Expn.) 500 MW for the period from 1.4.2024 to 31.3.2029.
	11.	897/GT/2025	NTPC	Petition for approval of tariff of Talcher Super Thermal Power Station-I (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
	12.	898/GT/2025	NTPC	Petition for approval of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) for the period from 1.4.2024 to 31.3.2029.

	13.	889/GT/2025	NTPC	Petition for revision of tariff of Simhadri Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	14.	890/GT/2025	NTPC	Petition for approval of tariff of Simhadri Super Thermal power Station Stage-II (1000 MW) for the period from 1.4.2024 to 31.3.2029.
	15.	894/GT/2025	NTPC	Petition for revision of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) (hereinafter called as Sipat-I) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	16.	895/GT/2025	NTPC	Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	17.	896/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Panchet Hydel Power Station, Units-I & II (80 MW) for the period from 1.4.2019 to 31.3.2024.
	18.	899/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Panchet Hydel Power Station, Units 1 & 2 (80 MW) for the period from 1.4.2024 to 31.3.2029.
	19.	891/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Loktak Power Station.
	20.	47/GT/2025	NEEPCO	Petition for truing up of tariff for the period 2019-24 and for the determination of tariff for the period 2024-29 in respect of Kopili Hydroelectric Project Stage-II (25 MW)
	21.	803/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 for Rangit Power Station.
	22.	650/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Uri-II Power Station.
	23.	211/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO/ Proposed DOCO/Anticipated DOCO to 31-03-2024 at Biswanath Chariyali (POWERGRID) under the transmission system associated with North East Northern/Western Interconnector-I Project.
	24.	80/TT/2025	PGCIL	Petition for determination of transmission tariff from DOCO (Actual/Proposed/Anticipated) to 31-3-2024 for Transmission Assets under Transmission System strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II-Part B1.
	25.	330/TT/2023	POWERGRID	Petition for approval for determination of transmission tariff from DOCO to 31-3-2024 for 3 No. of Assets under System Strengthening Scheme in Northern Region XXXVII (NRSS-XXXVII).
	26.	758/AT/2025	SECI	Petition under Section 63 of the Electricity Act, 2003 for the adoption of tariff of 300 MW Wind Power Projects (Tranche XVIII) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the Guidelines dated 26.7.2023 of the Ministry of Power, Government of India as amended from time to time.
	27.	771/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003, for adoption of tariff of 1200 MW Wind-Solar Hybrid Power Projects connected to the inter-State Transmission System and selected through a competitive bidding process as per the Guidelines dated 21.8.2023 of the Ministry of Power, Government of India, as amended from time to time.
	28.	67/MP/2021 alongwith I.A.No.17/2021 & 30/2024	SVVPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system

				to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events (Interlocutory application for interim reliefs and amendments of the Petition).
	29.	61/MP/2022	PGCIL	Petition under Section 79(1) (c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003, Regulations 54 and 55 of the Tariff Regulations, 2014 and Regulations 76 and 77 of the Tariff Regulations, 2019 in regard to the non-inclusion/ decapitalisation of assets which are not in use in the course of technical up-gradations or modification of the Transmission Systems.
	30.	320/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to UPPCL to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner
	31.	264/MP/2023	TRNEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming for compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 25.07.2013 executed between the Petitioner and the PTC India Limited and as per the terms of the back to back Power Purchase Agreement executed by PTC India Limited with Uttar Pradesh Power Corporation Limited on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.07.2013 read with Paras 155 and 156 of the order dated 12.06.2019 passed by this Commission in Petition No. 118/MP/2018.
	32.	260/MP/2024	RTL	Petition under Section 79 including Section 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 16 of the Transmission Service Agreement dated 02.12.2021 (TSA), seeking extension of Scheduled Date of Commercial Operation (SCOD) of the Transmission Project and compensation on account of occurrence of Force Majeure and Change in Scope and other consequential reliefs.
	33.	65/MP/2025 alongwith I.A. No.121/2025	RSAPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 07.04.2022 between ReNew Surya Aayan Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for urgent listing and interim reliefs).
	34.	127/MP/2025	GTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No. 1 and Respondent No. 2.
	35.	166/MP/2025	APCPDCL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 17 and 18 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking condonation of delay in complying with the procedure of issuance of Renewable Energy Certificates for FY 2023-24 and other consequential reliefs.

	36.	763/MP/2025	NLCIL	Petition seeking in-principle approval for claiming Mineral Bearing Land Tax of Neyveli Mines to be paid under Tamil Nadu Mineral Bearing Land Tax Act, 2024, as a statutory charge, and to be recovered through the Input Price of Lignite of Neyveli Mines from DISCOMs of linked Thermal Stations.
	37.	616/MP/2025 alongwith I.A.No.50/2025	SVVPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (Interlocutory application seeking Interim directions including stay on the revocation of 50.4 MW Connectivity).
	38.	782/MP/2025	ACMESHL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	39.	833/MP/2025	AMPINEGPL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	40.	319/MP/2023	NGEL	Petition under Section 79 (1)(a), (c) & (f) of The Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of The CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2022.
	41.	817/MP/2025	JGCPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020
Coram Chairperson Member (Tech.) Member (Law Member (Fin.)	42.	22/RP/2025	DIL	Petition for review of the Order dated 16.8.2025 in Petition No.263/MP/2024 (On admission)
	43.	14/RP/2025 in 87/AT/2025	NHPC	Petition for review of the order dated 19.6.2025, in Petition No. 87/AT/2025.
27.11.2025 Thursday At 10.30 A.M. Transmission Tariff Petitions Coram: Chairperson Member (Tech.) Member (Law)	44.	10/RP/2025	NTPC	Petition for review of the Order dated 2.5.2025 in Petition No. 281/GT/2020 (on admission)
	45.	11/RP/2025	RG&PL	Petition for review of the Order dated 20.6.2025 in Petition No. 344/MP/2020(On admission)
	46.	15/RP/2025 alongwith I.A.No.90/2025	MPPMCL	Petition for review of the Order dated 29.1.2025 in Petition No.189/MP/2024 (Interlocutory application for condonation of delay in filing the Petition) (On admission).
	47.	17/RP/2025	PGCIL	Petition for review of the Order dated 2.8.2024 in Petition No. 649/TT/2020 (On admission)
	48.	18/RP/2025	KPTCL	Petition for review of the Order dated 7.5.2025 in Petition No. 353/TT/2025(On admission)
	49.	19/RP/2025	PGCIL	Petition for review of the Order dated 19.5.2024 in Petition No.167/TT/2022 (On admission)
	50.	20/RP/2025	PGCIL	Petition for review of the Order dated 16.12.2024 in Petition No.359/TT/2023 (On admission)
	51.	21/RP/2025	SECIL	Petition for review of the Order dated 8.9.2025 in Petition No.137/GT/2024 (On admission)
27.11.2025 Thursday At 3.00 P.M. Transmission Tariff Petitions Coram: Member (Tech.) Member (Law)	1.	100/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under North Eastern Region Strengthening Scheme-II (NERSS-II) Part-A in North Eastern Region.
	2.	413/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under North Eastern Region Strengthening Scheme-IV in North Eastern Region.
	3.	152/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 07 Nos of Asset under "North Eastern Region Strengthening Scheme-VI in North Eastern Region.

(Through online video- conference)	4.	524/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission assets under Transmission System Associated with Pallatana Gas Based Power Project (GBPP) and Bongaigaon Thermal Power Station (TPS) in North Eastern Region.
	5.	604/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under " Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern Region.
	6.	403/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for under Western Region system Strengthening Scheme (XVIII) in Western Region.
	7.	544/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System Strengthening in Wardha-Aurangabad corridor for IPP projects in Chhattisgarh (IPP-G) in Western Region.
	8.	435/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Inter-Regional System Strengthening Scheme for Western Region and Northern Region (Part-A)".
	9.	407/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Establishment of 400/220 kV GIS Sub-station at Kala in UT of DNH in Western Region.
	10.	540/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Transmission System for Ultra Mega Solar Power Park (700 MW) at Banaskantha (Radhanesda), Gujarat in Western Region.
	11.	505/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 765 KV line bays at Jabalpur Pooling Station for 765 kV D/C Gadawara STPS (NTPC)-Jabalpur Pooling Station TL under "POWERGRID Works associated with Part A of Transmission system for Gadawara STPS of NTPC" in Western Region".
	12.	532/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for the Combined Asset consisting of assets under Transmission System for IPP Generation Projects in Madhya Pradesh and Chhattisgarh in the Western Region.
	13.	418/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for "Asset-I: 1x500 MVA, 400/220 kV ICT along with associated transformer bays and 220 kV line bays at Itarsi Sub-station, Asset-II: 1x500 MVA, 400/220 kV ICT-2 along with associated bays and 2 numbers 220 kV line bays at 400/220 kV Indore Sub-station, Asset-III: 2 numbers 220 kV line bays at 400/220 kV Indore Sub-station, Asset-IV: 1x500 MVA, 400/220 kV ICT-1 along with associated bays at 400/220 kV Indore Sub-station, Asset-V: 1 number 220 kV line bay at 400/220 kV Indore Sub-station and Asset-VI: 1 number 220 kV line bay at 400/220 kV Indore Sub-station under Western Region System Strengthening Scheme-XIV in Western Region".
	14.	411/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 765 KV line bays at Raipur Pooling Station for 765 kV D/C Raipur PS (POWERGRID)-Rajnandgaon (TBCB) TL under "POWERGRID Works associated with additional System

				Strengthening Scheme for Chhattisgarh IPPs (Part-B)" in Western Region".
	15.	419/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Western Region System Strengthening Scheme XVII".
	16.	494/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region.
	17.	538/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Installation of Bus Reactor and ICT in Western Region.
	18.	482/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset 1:1 no. 125 MVAR, 400 kV Bus Reactor along with associated 400 kV bay at 400/220 kV Khandwa Sub-station, Asset 2: 1 no. 240 MVAR Bus Reactor along with 765kV bay at 765kV Solapur Sub-station, Asset 3: 1 no. 125 MVAR, 400 kV Bus Reactor along with associated 400 kV bays at 400/220 kV Rajgarh Sub-station, Asset 4: 1 no. 330 MVAR Bus Reactor along with 765kV bays at 765kV Wardha Sub-station, Asset 5: 1 no. 240 MVAR Bus Reactor along with 765kV bays at 765kV Aurangabad Substation, Asset 6: 1 no. 125MVAR 400kV Bus Reactor along with associated 400 kV bays at 400/220 kV Champa Pooling split section, Asset 7: 1 no. 400/220 kV 500 MVA ICT along with associated Bays at 400/220 kV Jabalpur Sub-station, Asset 8: 1 no. 400/220 kV 500 MVA ICT along with associated bays at 400/220 kV Itarsi Sub-station under Western Region System Strengthening-XX (WRSS-XX).
	19.	518/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System for Phase-I Generation projects in Orissa Part-C in Western Region.
	20.	601/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission Ttriff for 2024-29 tariff block for Asset-I: 400 kV D/C Solapur (STPP) - Solapur (PG) Transmission Line along with bay extension at Solapur (PG) Sub-station & Asset-II: Extension of 400/220 kV Solapur Sub-station - Augmentation of Sub-station by 500 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) under Transmission System for Solapur STPP (2x660 MW) in the Western Region.
	21.	535/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System for Phase-1 Generation projects in Orissa Part-B in Western Region.
	22.	500/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset consisting of Asset-I: 400 kV D/C Mauda-Wardha line (Ckt.-I) along with bays at Wardha and Asset-II: 400 kV D/C Mauda-Wardha line (Ckt.-II) along with bays at Wardha under Mauda Transmission system in Western Region
	23.	607/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset 1: Procurement of 3 Numbers Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC Back to Back Station, Asset 2: Sub-station extension for 400/200 kV ICT at Bhadrawati HVDC Back-to-Back Station and Asset 3: 400/220 kV 250 MVA transformer shifted from Moga Sub-station under Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back-to-Back Station in Western Region

	24.	417/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under System Strengthening Scheme at Tuticorin-II and Bhuj PS in the Western and Southern Region.
	25.	420/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for the Asset-A: Combined Asset for Part of 400 kV Double Circuit (D/C) Vapi-Navi Mumbai Transmission Line (T/L) (from Vapi Gantry till 1st M/C point at Loc. AP-18) along with bay at Vapi and 220 kV D/C Vapi-Khadoli Transmission line along with associated Bays, under Western Region System Strengthening Scheme-V in Western Region."
	26.	599/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Establishment of Fibre Optic Communication System under Master Communication Plan in the Western Region".
	27.	344/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A/ DPR -1) in Western Region".
	28.	196/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 50 MVAR Line Reactor at Jaipur (South) in 400 kV D/C Kota - Jaipur (South) line (Part of 400 kV D/C RAPP-Jaipur TL) utilized as Bus Reactor at Jaipur (South) Sub-station and Asset-II: 400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur (South) (Part of RAPP-Jaipur (S) 400 kV D/C line with one Ckt LILO at Kota) under Transmission System associated with RAPP 7 & 8, Part-B in Northern Region.

By order of the Commission
Sd/-
T.D. Pant
Joint Chief (Legal)
26.11.2025